

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD.

CCA. 90 of 2004

IN

ORIGINAL APPLICATION NO.1476 OF 1999

ALLAHABAD, THIS THE 11th DAY OF APRIL, 2005

QUORUM : HON. MR. A. K. BHATNAGAR, J.M.

HON'BLE MR. D.R. TIWARI, MEMBER-A

Smt. Ram Mohini Bajpai, wife of Sri R.A. Bajpai,
working as PGT (Hindi) in Kendriya Vidyalaya IIT,
Kanpur, Resident of E-544, Awas Vikas Colony,
Kalyanpur, Kanpur (UP).

.....Applicant.

Counsel for applicant : Shri V.P. Shukla.

Versus

1. Harsh Mahan, Caire, Commissioner, Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh, Marg, New Delhi.
2. S.S. Shehrawal, Assistant Commissioner, Kendriya Vidyalaya Sangathan (Lucknow Region) Sector-J, Aliganj, Lucknow.
3. Y. Bhardwaj, Principal, Kendriya Vidyalaya, IIT, Kanpur, U.P.

.....Respondents.

Counsel for Respondents : Sri D.P. Singh.

O R D E R

HON'BLE MR. A. K. BHATNAGAR, J.M.

This Contempt Petition has been filed for punishing the Respondents for contempt for willful disobedience of the order passed on 8.5.2003 in O.A. No.1476/99 by which the following order was passed :-

"The O.A. is accordingly disposed of finally with the direction to the respondents to pay the applicant at 50% salary for the period



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of 12.8.1999 to 25.11.2001. The period shall not be taken in any manner as break in service."

2. Counsel for the Respondents inviting our attention to Paras 4 and 5 of the Supplementary Counter submitted that against the order dated 8.5.2003 in O.A. No.1476/99, Writ Petition No.33515/03 had been filed before the Hon'ble High Court. Hon'ble High Court was pleased to stay the effect and operation of the order dated 8.5.2003 vide its order dated 13.1.2005 copy of which has been filed as ANNEXURE-1 to the SCA.

3. In view of the facts and statements made by the counsel, we find that no useful purpose will be served in keeping this contempt petition alive, as the matter is sub-judice before the Hon'ble High Court. Therefore, the contempt petition is dismissed and the notices issued are discharged. However, the applicant is granted a liberty to get this contempt petition alive by moving an application depending ^{upon the} ~~on~~ outcome of the judgment of Hon'ble High Court.

Asthana
A.M.

J.M.
J.M.

Asthana/